

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

**UNSTARRED QUESTION NO. 799
TO BE ANSWERED ON 01.03.2016**

799. REGISTERED NGOS

SHRI PINAKI MISRA:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the total number of NGOs registered and those operating under the Ministry at present;
- (b) the details of funds provided to such NGOs during the last three years and the current year;
- (c) whether the accounts of NGOs registered with the Ministry are provided funds and are properly audited annually by the authorized Chartered Accountants empanelled with the Ministry and if so, the details thereof;
- (d) if not, the procedure for the NGOs to get their accounts audited; and
- (e) the action taken/proposed to be taken against those NGOs who do not follow the norms and do not maintain their accounts properly and get them audited?

ANSWER

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SHRI VIJAY SAMPLA)**

(a) : This Ministry launched an NGO portal viz. [www.ngograntssje@gov\(.\)in](http://www.ngograntssje@gov(.)in) for mandatory online submission and processing of Grants-in-aid (GIA) applications w.e.f. 01-04-2014. As on date for the year 2015-16, a total of 5962 NGO-proposals have used the log in facility on the portal. Grants-in-aid for implementing the schemes of welfare of Scheduled Castes, Other Backward Classes, Senior Citizens, Persons with Disabilities and Prevention of Alcoholism and Substance (Drug) abuse are given to NGOs through this portal. Of these, 4237 NGO-proposals are active.

(b): The details of funds provided to such NGOs during the last three years and the current year under the schemes of Ministry of Social Justice and Empowerment are given in **Annexure**.

(c) to (e): The guidelines of the schemes do not stipulate auditing of the reports by chartered accountants authorized by the Ministry. After release of grants-in-aid to NGOs, the final accounts for a financial year are required to be rendered by them with utilization certificate and audited accounts signed by a chartered accountant within six months of the close of the financial year. In case the NGOs (i) do not get their accounts audited (ii) do not follow the norms, and (iii) do not maintain their accounts properly, then no further grants-in-aid is released to the organization. Also, the Ministry can initiate action to blacklist such organization and take legal action for recovery of funds released to them.

Annexure

Referred to in reply to part (b) of the Lok Sabha Unstarred Question No.799 for answer on 1-3-2016 raised by Shri Pinaki Misra, MP, regarding "Registered NGOs"

The details of quantum of funds released to NGOs during the years 2012-13, 2013-14, 2014-15 and 2015-16.

(Rupees / Lakh)

Sl. No.	Name of the Scheme	Funds provided/released to NGOs during			
		2012-13	2013-14	2014-15	2015-16 (Jan-2016)
1	Scheme of GIA to Voluntary Organizations working for Scheduled Castes.	1486.07	1895.49	1902.70	2865.05
2	Free Coaching for Scheduled Caste and Other Backward Class Students.	20.59	330.48	361.74	306.59
3	Assistance to Voluntary Organization working for the welfare of Other Backward Classes.	45.71	296.73	448.61	361.59
4	Scheme of Integrated Programme for Older Persons.	1821.03	1556.61	1499.08	1980.00
5	Scheme for Prevention of Alcoholism and Substance (Drugs) Abuse.	1791.94	2540.90	3074.00	1559.25
6	Assistance to Disabled Persons for Purchase/Fitting of Aids/Appliances.	1477.34	2099.97	963.01	221.68
7	Deendayal Disabled Rehabilitation Scheme.	4699.56	6364.04	5008.04	3144.79

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